

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 105
IB-846(ND)/2018
IA/3266/2024

IN THE MATTER OF:

M/s. Baru Mal Vinod Kumar

...PETITIONER

Vs.

M/s. Amira Pure Foods Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 03.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Liquidator

:Adv R K Gupta, Adv Ms.
Swaralipi Deb Roy, Adv Akash
Shinghal in IA 3266/2024

ORDER

IA/3266/2024

This is an application filed under Section 60(5) of the IBC, 2016 read with Regulation 44 of the IBBI (liquidation process), 2016, seeking further extension for the completion of the liquidation process.

Heard the Ld. Counsel on behalf of the Liquidator. It was submitted that various litigations are pending and therefore there is a need for further extension. Keeping in view the facts and circumstances, further extension of six months w.e.f. 22.05.2024 is granted. Liquidator is directed to complete the liquidation process within extended period. With these observation, present IA is **disposed of**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)